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Before The National Green TribunalPrincipal Bench, New Delhi

In the matter of: OA no.-745 of 2023

Mamta SharmaApplicant

Versus

Gram Panchayat Arrana and others

Through its Gram Pradhan Respondents

Rejoinder of the Applicant against the Reply affidavit on behalf of Respondent -1 i.e. Gram Panchayat , Arrana throughits Gram Pradhan.

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Filed by

Date: 15.04.2024

Place : Arrana , Aligarh, UP

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Mamta Sharma

Applicant

Before The National Green Tribunal**Principal Bench , New Delhi**

In the matter of: OA no.-745 of 2023

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Versus

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Through its Gram PradhanRespondents

Rejoinder of the Applicant against the Reply affidavit on behalf of Respondent -1 i.e. Gram Panchayat , Arrana through its Gram Pradhan.

I, Mamta Sharma , aged about 53 years, residing at Village and Post: Arrana, Tahsil – Khair , Aligarh-202138, do hereby solemnly affirm and say as follows:

Most respectfully showeth:

Preliminary objections and submissions:

1. That the applicant of the instant case is well conversant with facts and circumstances of the above case .
2. At the outset, the applicant categorically and individually denies and disputes all the contentions and allegations raised by Respondent no-1, Gram Sabha

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through its Gram Pradhan. Any omission on part of the applicant to deal with any particular contention or allegation by Respondents should not be considered as admission/acceptance thereof by Applicant. The applicant is filing issue wise rejoinder and reserves the right to file the detailed submission / para wise submissions, if and when directed by Hon'ble National Green Tribunal.

3. It is submitted that the reply is baseless, misconceived, misrepresented and not maintainable. By way of reply Respondent is raising frivolous and unmeritorious contentions challenging the present application.
4. The respondent has submitted a reply which is not based on facts but a bundle of lies to mislead the Hon'ble Tribunal and therefore ought to be outrightly rejected by this Hon'ble tribunal.

Issue no.-1

Para -7: Re: That few years ago (3-4 years), the applicant purchased agriculture land in front of Gata number-38 land.

The fact is that the land was initially purchased and mutation was affected on 24.05.2010. The copy of khatauni indicating mutation in the name of applicant is annexed herewith Annexure-1 (Page 1802). Hence it is clear that land was purchased about 14 years ago.

5. The photographs annexed with written submission submitted by Respondent -1, page no-31, 32, 34 and 36 clearly indicate that while the construction of sewage

M Sharma

pond was in progress, the applicant's house is visible on the other side of the road.

6. The photographs annexed with Original Application page number 34 and 37 shows that the house of applicant was already existing at the time of construction of sewage pond.
7. Hence it is without any doubt that house of applicant was existing very much prior to construction of pond.
8. **Para-14 Re: It is submitted that house of the applicant is 150 sq yards approx. from newly constructed pondit is wrong that said sewage water pond has been constructed touching wall of the houses of inhabitants or in front of houses. No wall of any house touches the pond.**
9. This is another piece of information to mislead the hon'ble National Green Tribunal by Respondent. At the time of last hearing on 19.02.2024, it was orally submitted by Respondent -1 that applicant's house is 200 meter from sewage pond which was totally a false statement and there is approx 10 feet wide street between sewage pond and applicant's house. Again, another lie to mislead the court is hurled by measuring the distance between pond and applicant's house in square yards which is a deliberate attempt to misguide the hon'ble court about distance between pond and house of applicant showing it to be 150. This is how respondent is in habit of misrepresenting the things, measuring distance in square meter rather than meters,

even the science is challenged by Respondent to prove himself right.

10. The page no.35 of the original application and 33 of the written statement submitted by Respondent-1 shows the wall of house just touching the pond .

11. The para 6 of reply filed by Respondent , it has been filed :

Re: "The Land has been using for storage of waste water of 10-12 houses of the village since several decade".

12. As a hypothesis, If the water was going there for such a long time then the necessity of creating a pond would be beyond understanding of a common person.

13. All the statement made by respondent are either false or are hearsay without any evidence in support of it without any backing of law. The photograph annexed with original application at page number 30 and 31, clearly shows that tree plantation is being done in Gata no.-38, by then Sub divisional Magistrate and the entire land was totally cleaned and no water of any type was accumulated there.

14. Also any land which become submerged in water it is accordingly marked by Lekhpal and revenue inspector in revenue records. No such marking has been made in revenue records for gata no.-38.

15. Category (6-1) is the category of land which are non agriculture and has become water submerged due to any reason. 4 such lands are marked so by revenue authorities. Such gata numbers are given in the list of

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government land (Annexure- ^{Page-21} 2). If the water was going into this land for decades than revenue authorities must have been marked this land to submerged land. Hon'ble Allahabad High Court's directions and principles established in writ c. no. 44949 of 2023 is highly relevant to it. Annexure-3 (Page 22-23),

Merely because a plot is covered by water, the same cannot become a pond. All proceedings that have been drawn at the various levels for restoration of ponds primarily find support from the judgement of the Apex Court in Hinch Lal Tiwari Vs. Kamala Devi and others; reported in (2001) 6 SCC 496, wherein the Apex Court expressed its view that water bodies existing in 1356F were required to be restored to their original status for ecological reasons. The ratio in Hinch Lal Tiwari (supra) does not apply to the instant case because in the revenue record of 1356F, as is admitted by the learned Standing Counsel, there is no entry of a pond. The first entry of the land being found covered by water is in the Khasra of 1417 Fasli.

16. Two principles are clearly established by hon'ble High court judgement are:

- a. If any land is water submerged then revenue authorities must be mark the same in Revenue records. In Village Arrana, many land have been marked accordingly. As there are no water on this gata number 38, hence it was not marked water submerged. The statement made by respondent -1

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that water was going there for several decades are not true and without any backing of law.

- b. Even if the water is accumulated on any land and it is marked in the revenue record as water submerged then also it does not become the pond and it does not change the category of land.

17. The Respondent is trying to provide a cover of Public welfare to his illegal, mischievous and dangerous act of damaging the public health and environment.

18. The work of construction of reverse drain was started on 02.01.2022 and the applicant objected and requested to make the slope of drain towards National Highway 334 D. There was no approval of proposal, estimate, technical drawing or any other approval for the same. The work was stopped by Police on 15.01.2022 (Police Report attached as Annexure-4, page 24) as it was initiated as an individual in personal capacity without any public objective and any approval of competent authority. Later on he is trying to cover his personal agenda by saying a public welfare which is false and misrepresentation of the facts.

19. The work was started on 02.01.2022 whereas the tender was published for the work on 11.04.2022 (copy of Publication attached as Annexure-5¹⁷⁻²). Hence it is providing a cover of public welfare to his personal aspirations. Though the tender was published for drain on both the sides as :

- a) From Ram Dayal house to PTA
b) From Mamta Sharma's house to PTA

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But was constructed on one side and it was not constructed on the other side where applicant's house exist though the budget and estimates were already approved and tender was published accordingly, which clearly demonstrates that the Gram Pradhan is working on his personal agenda rather than any public good. It was proposed to be constructed from applicant's house to highway as advertised. It again emphasizes the personal agenda of Gram Pradhan.

20. The house of Pradhan is near the Highway and he is totally working on personal agenda so that sewage water should not pass in front of his house and want it to accumulate in front of applicant's house.
21. The sewage water which include human and animal urine and their excreta, waste water from kitchen which include a lot of fat, cow dung toilet, dung and other forms of waste, getting accumulated in the residential area, can not be in any way for betterment of public residing around it. It is not only harmful to them but also dangerous to spread deadly diseases like Dengue, Malaria, Typhoid, corona and many others of same category. It can not be for the betterment of the public residing in the vicinity except the Gram Pradhan , whose only objective is to avoid flow of drain water in front of his house and his family. The poor people were misguided that it is a pond where people can go for a walk and can take health benefit.

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22. The house of Gram Pradhan is in the 2nd house in gali from National highway 334D and only the water which flows in front of his house is "his house waste water". At the same time he did not construct the drain in front of his house in spite of having approval and fund available for the same, clearly shows that Gram Pradhan is the interested party as a person and it is not a public welfare work.

23. There are two options:

- a. The sewage water is taken out of Gali and finally treated off well and disposed away from residential area of gram. AND
- b. The sewage is accumulated inside the residential area.

It is difficult to understand that how can the second option can be better option for the public good.

24. The Gram Pradhan is engrossed with a highly myopic view rather than creating a sewage water disposal away from residential area, he is bent upon that sewage should not even pass in front of his house and chosen only to accumulate water a residential area.

25. In para 9 Re: **that the land management committee of village panchayat passed a resolution/motion in its full corum of members for construction/digging of pond admeasuring 0.115 hectare which is reserved for Pili mitti.** This is again misrepresentation of the facts and wrong statement to misguide the hon'ble

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tribunal and already misguided other officers. Documents have been annexed by Respondent in support of it as annexure R/2 (colly Page 15 to 20).

- A) Munadi proposal for Gram Sabha meeting (Page 16, 17 and 18): This document is a false and fabricated document and no such Munadi ^{never} ~~ever~~ happened in the village to discuss the proposal in Pond in Gata no. 38.
- B) If we examine the document, it can be seen clearly that it is a fabricated document and signature of the people were obtained first on plain paper without any subject matter on it. The subject matter and thumb impression of Munadi person have been inserted later on, as the thumb impression is in very cramped space and not in a line, which clearly shows that it has been inserted at places wherever they found space.
- C) About 40 persons out of 1305 members of gram sabha, have been shown to have signed the document as a proof of wide circulation of information through MUNADI. It is a matter of fact, that out of above who signed this Munadi document as a proof of wide circulation, 18 persons are from family of Gram Pradhan from house number 105. It is example of how muscle and number power can skew the facts. The Election commission list of persons of house number 105 is attached herewith as Annexure ^{page 26-29} -6 out of 45 persons of the Pradhan family 18 have signed this document which include his two sons, father, brother, his brother's three sons/daughters, his cousin and his three sons/daughters and other members of

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his family. The intentions may be gauged from fabricating such documents.

- D) In fact, the said meeting never happened, actually, no meeting of Gram Sabha happened till date in tenure of the Present Gram Pradhan and the documents produced are fabricated documents, the statements of 50 villagers including 3 members of Gram Sabha attached herewith that no meeting has been conducted till date. Specifically, there was no meeting dated 28.04.2022 as provided by Respondent. *Annexure -7 (Page 30-33)*.
- E) As per the normal, unbiased and natural justice process the Nali/pond construction was being opposed by the Applicant and Gram Sabha being a unbiased body of persons, the notice of meeting/ munadi information must have been insured by Gram Pradhan to Applicant so that a constructive discussion should have happened. In fact Applicant has requested in his all her letters since beginning to address the issue in a holistic manner for sewage water of entire village. Emphasis on involvement of all and providing sufficient time is the essence of Panchayati Raj Act and as per rule 32 of Uttar Pradesh Panchayati Raj Rules **“The notice of meeting of a Gaon Sabha shall be given at least 15 days before the date of the meeting”**. In this case MUNADI proposal was approved on 25.04.2022 for a meeting to be held on 28.04.2022. In *Yadu Nath Pandey v District Panchayat Raj Officer Balia and*

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Shyam Lal v District Panchayat Raj Officer Unnao, this has been held by Hon'ble Allahabad High Court, that proper and clear time of 15 days is necessary to be provided for any meeting of Gram Sabha .

- F) It can be seen from documents that the information of meeting and its agenda was said to be given to only 7 members out of 12 members which is again in contradiction to Panchayati Raj rules , rule -37, "A Notice of meeting of a Gram Panchayat shall be sent to Each member through a chawkidar or a peon"
- G) It is not clear who suggested for this meeting and agenda rather than being a "solution to sewage water disposal issue of entire village" , "it is passing of the proposal of Pond".
- H) There are names in the list which are not existing in the village. "फचीर चंद मौर्य" , There is no such person in the village. It again shows the total fabrication of the document.
- I) Therefore it establishes the fact that there was no actual meeting, discussion, involvement of all members and process as per Panchayati Raj Act/rules and is not a valid meeting.
- J) The Junior Engineer, Rural Engineering Deptt along with Asstt Development officer (Panchayat) have given reports on 10.01.2022 and 01.04.2022 that the slope of the drain should be towards the drain flowing along highway and it should be accordingly made.

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K) The Entire proposal is based on fabricated and misrepresentation of facts "तालाब इस तरह से बनना चाहिए कि उसके आस पास पेड़ पौधे भी लग सके और गाँव की जनता वहाँ सुबह शाम टहल कर स्वास्थ्य रक्षा कर सके". The sewage water with foul smell and fermentation of fat and human excreta can never be such Pond. Few present photographs are attached herewith (Annexure - 8 page ³⁴⁻³⁹ ~~40-43~~)

L) Re. "There is no KACHCHA house exists in the village and there is no use of Pili Mitti in recent times" The data regarding this Gali is :

Total houses	-	50
Houses with full floor KACHCHA	-	07
Houses with Partial KACHCHA floor-		35

The sample data of village shows that there are 84 percent of houses , which have Kachcha/Partial Kachcha floor and pili mitti is to be used in each of these houses. The villagers come for worshipping and taking pili Mitti before any "ANUSHTHAN" and "Marriage" , They do not find a place for this ritual and curse the entire system. Finally, they generally assemble beyond Gata number-38 and perform rituals.

M) The change of land use as per UP Revenue rules 84

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- (1) When the class of any public utility land is sought to be changed under the proviso to section 77, then necessary request shall be made to the State Government through the Collector, giving details of the land, nature of its use and justification for the change.
- (2) The class of any public utility land may be changed only in exceptional cases when the State Government comes to the conclusion that the change of class of land is necessary in the public interest.
- (3) The State Government may accept the request with or without modification and may impose such conditions or restrictions as it considers necessary. The Collector shall thereafter give due publicity to the change in class of land and shall direct the records to be corrected accordingly.

Therefore "Sub divisional Magistrate, Khair" does have authority to affect change in land category that too also without consulting the affected parties. The change of use of land category lies with State government.

26. In similar case of creating such nuisance of filling sewage water Hon'ble Panjab and Haryana High Court have held in RSA 1935 2011(O&M) Date of decision 19.03.2019 in case of Gram Panchayat Dungarvas vs Kishan Lal and others held that without change in category of land, it is not a valid/legal to use the land for other purposes. Annexure - 9 (Page 40-43)

27. In Para 8 of the reply by Respondent, it is narrated by Respondent and accepted "if flow of water is turned towards the highway Road then it will be very difficult and costly and digging of a drain of 2-3 feet depth would be needed". Hence it require no further explanation. Gram Pradhan has spent Rs 2.77 Lacs for pumping out the water out of village in one occasion- 2022-23, the

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expenditure required is definitely much less than that amount.

28. The land of "ईट पथई का स्थान", gata no 160, is filled with water and is being used as Village pond by cleaning this pond and removing encroachment if any, can be used to store entire water of village. Also there are more than 20 lands with Total area of 50880 square meter which lies with Gram Sabha in different categories can be used to prepare a plan for a Holistic and inclusive solution to the problem of sewage disposal of village Arrana.

29. In a similar case of **Original Application 492/2019 and subsequent Execution petition 10/2020, Gurmail Singh Vs State of Punjab, Hon'ble National Green Tribunal**, have already held to shift such sewage water away from village residential area and that too only after proper treatment of the same. *Annexure-10, page 44-46*

PRAYER:

In view of above facts and original application, it is therefore most respectfully prayed before this Hon'ble Tribunal to Set aside all the objections raised by Respondents and accept the prayers made by applicant through the original application no

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745/2019. The pilli Mitti has been damaged by Respondent therefore Hon'ble Tribunal may direct Respondent to restore the same at his cost or any other order which are deemed fit and suitable for the present application.

Filed by

Date:15.04.2024

Place: Aligarh

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Mamta Sharma

Applicant

Verification:

Verified at Aligarh on this 15 day of April 2024, that the contents of the paragraph 1-30 are true to best of my knowledge , last paragraph is the prayer and nothing material has been concealed there from the hon'ble tribunal.

Date:15.04.2024

Place: Aligarh

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Mamta Sharma

Applicant

BEFORE THE NATIONAL GREEN TRIBUNAL
(PRINCIPAL BENCH) NEW DELHI

(Under Section 18(1) read with Sections 14, 15 of National Green Tribunal Act 2010)

Original Application No745 of 2023

IN THE MATTER OF:

Ms. Mamta Sharma

.....Applicant

Versus

Gram Panchayat Arrana & Ors.

Through its Gram Pradhan

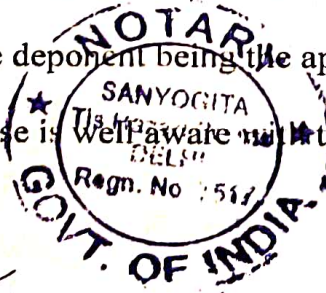
.....Respondents

Rejoinder of the Applicant against the Reply affidavit on behalf of Respondent -1 i.e. Gram Panchayat , Arrana through its Gram Pradhan.

AFFIDAVIT OF THE APPLICANT

I, Mamta Sharma, W/o Shri Hukam Chand Sharma, R/o H. No. 24, Vedic Upvan, Village and Post - Arrana, Tehsil - Khair, District- Aligarh, Uttar Pradesh – 202138, aged about 53 years (hereinafter referred to as deponent), do hereby solemnly affirm and declare on oath by way of this affidavit, herein under as:

1. I, say that, the deponent has filed an accompanying response to the Reply by Respondent -1 , application which has been drafted under her instructions and on her behalf.
2. I, say that, the deponent being the applicant and aggrieved person in the present case is Well aware with the facts and circumstances



M.S. Sharma

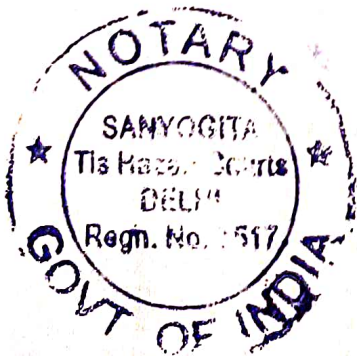
of the present case, is competent to file the said accompanying Rejoinder to Reply by Respondent -1 .

3. I, say that, the contents of the accompanying rejoinder may kindly be treated as part and parcel of the present affidavit which has not been reproduced here for the sake of brevity.
4. I, say that, the contents of the accompanying application has been read over me in vernacular and same is understood by me and are correct and no part of it is false and nothing material has been concealed therefrom.

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DEPONENT

Verification:

I, the above named deponent, do hereby verify at Delhi on this day of April 2024, that the contents of the present affidavit are true and nothing material has been concealed therefrom and no part of it is false and last prayer is prayer before this Hon'ble Court.



ATTESTED

NOTARY PUBLIC
DELHI (INDIA)

23 APR 2024

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सिंह नि० बड़ेडा व अविन्द कुमार पुत्र मर्मवार् सिंह
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कुल रा०:

5 कुल से:

हस्ताक्षर

महेरावद शर्मा पुत्र महेरावद शर्मा
बुढका खेर (संजय)

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1000003

ग्राम का नाम : अरुना

फसलें वर्ष : 1412-1417

परामा : खेर (परामा)

भाग : 1

माहगीत : खेर

Tikaram Charitable Trust vs State Of U.P. And 2 Others on 29 February, 2024**Bench: Anjani Kumar Mishra, Jayant Banerji**

HIGH COURT OF JUDICATURE AT ALLAHABAD

Neutral Citation No. - 2024:AHC:36928-DB

Court No. - 3

Case :- WRIT - C No. - 44949 of 2023

Petitioner :- Tikaram Charitable Trust

Respondent :- State Of U.P. And 2 Others

Counsel for Petitioner :- Suresh Chandra Pandey

Counsel for Respondent :- C.S.C., Vibhanshu Vaibhav

Hon'ble Anjani Kumar Mishra, J.

Hon'ble Jayant Banerji, J.

1. The instructions received by the learned Standing Counsel are taken on record.
2. Heard counsel for the petitioner, learned Standing Counsel and the counsel appearing for respondent no.3-Nagar Nigam, Aligarh.
3. By means of this petition, the petitioner has sought quashing of letter dated 11.12.2023, passed by the Commissioner, Aligarh Division Aligarh addressed to the District Magistrate, Aligarh.
4. The aforesaid letter records that Plot nos. 212, 213, 214 of village Kukari Khera and Plot no. 298 of

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Tikaram Charitable Trust vs State Of U.P. And 2 Others on 29 February, 2024

village Dhanipur in the year 2001-2021 have been reserved for drain and pond under the master plan. It also records that leveling of these plots is illegal and, therefore, the work being undertaken on these plots is liable to be stopped and that appropriate action is liable to be taken against the concerned. The letter also refers to an order passed by the High Court in PIL No. 1474 of 2019 (Support India Welfare Society Vs. State of U.P. and others). Accordingly, the Additional District Magistrate (Finance & Revenue), Aligarh has been directed to take appropriate action in the matter.

5. The contention of the counsel for the petitioner is that the aforesaid four plots belong to the petitioner's Trust and are recorded in the revenue record as Bhumidhari plots. It is also contended on the basis of relevant revenue record, Khasra of 1356F, that these plots were never recorded as pond or land submerged under water at any point of time. This entry has somehow been made in 1417 Fasli for the first time.

6. Learned Standing Counsel admits that no such entry was ever made prior to that in the Khasra 1417F, wherein the land is shown to be land of the Trust, but covered by water.

7. Merely because a plot is covered by water, the same cannot become a pond. All proceedings that have been drawn at the various levels for restoration of ponds primarily find support from the judgement of the Apex Court in Hinch Lal Tiwari Vs. Kamala Devi and others; reported in (2001) 6 SCC 496, wherein the Apex Court expressed its view that water bodies existing in 1356F were required to be restored to their original status for ecological reasons. The ratio in Hinch Lal Tiwari (supra) does not apply to the instant case because in the revenue record of 1356F, as is admitted by the learned Standing Counsel, there is no entry of a pond. The first entry of the land being found covered by water is in the Khasra of 1417 Fasli.

8. Under the circumstances and since the aforesaid plots in issue are not a pond, the direction that have been issued by the letter impugned are, unsustainable. For the same reason, we consider it appropriate to allow this writ petition and to quash the letter dated 11.12.2023, passed by the Commissioner, Aligarh Division Aligarh.

9. The writ petition stands allowed, accordingly.

Order Date :- 29.2.2024 sfa/

MS Sharma

कार्यालय गांधी पंचायत अर्ना विधानिका खण्ड खैर (अलीगढ़)

अल्पकालीन निविदा सूचना

ग्राम पंचायत अर्ना विकास खण्ड खैर में मनरेगा / 16वीं वित्त आयोग / पायबॉ वित्त आयोग के अन्तर्गत वित्तीय वर्ष 2022-23 में कार्य योजना के अनुसार कार्य कराने हेतु निम्नलिखित कार्यों को कराने हेतु पंजीकृत फर्म / टेंडर संस्थाओं से नीलबन्द निविदा आनवित की जाती है। इच्छुक निविदादाता सामग्री की दर उपलब्ध कराने का कष्ट करें।

क्र०सं०	कार्य का विवरण	अनुमानित लागत
1	पेट्टीरौणो मार्ग से श्री रामदयाल के घर तक यू-टाइप नाली निर्माण (बायी तरफ)।	247500/-
2	पेट्टीरौणो मार्ग से श्रीमती सतता शर्मा के घर तक यू-टाइप नाली निर्माण (बायी तरफ)।	297500/-

निविदा की शर्तें:- 1-निविदा के समय पंजीकरण, RFD/आयकर आदि प्रमाण पत्रों की छायाप्रति संलग्न करें। 2-टेंडर फर्म ग्राम पंचायत कार्यालय से 12-04-2022 से 18-04-2022 तक प्रातः 10.00 से 2.00 बजे फार्म व सामग्री विकरण फार्म प्राप्त करें। 3-निविदा दिनांक 19-04-2022 में 3.00 बजे निविदादाताओं की सीलबन्द लिफाफे निविदादाताओं एवं समिति के सम्म खोले जावेंगे। 4-निविदा को समिति द्वारा बिना कारण अस्वीकृत करने का अधिकार होगा। 5-जमानत के रूप में 2 प्रतिशत धरोहर राशि की रजिस्ट्रार ग्राम पंचायत के नाम जमा करनी होगी। 6-किसी के विवादों हेतु न्याय क्षेत्र अलीगढ़ होगा। 7-निविदा सम्बन्धी अन्य जानकारी ग्राम पंचायत कार्यालय से प्राप्त की जा सकती है। 8-बिल की सकल धनराशि नियमानुसार टेक्स देय होगी। 9-बिलों का भुगतान TDS द्वारा काटने के उपरान्त किया जायेगा।

ग्राम प्रधान

ग्रामपंचायत अर्ना विखंड खैर, अलीगढ़।

ग्राम पंचायत सचिव

ग्रामपंचायत अर्ना विखंड खैर, अलीगढ़।

msharma

UP/76/377/0699287
नाम : शकुलता
पति का नाम: रामदयाल
मकान संख्या : 101
आयु : 79 लिंग : महिला
फोटो उपलब्ध है

902 UP/76/377/0699290
नाम : राजेन्द्र सिंह
पिता का नाम: रामदयाल
मकान संख्या : 101
आयु : 61 लिंग : पुरुष
फोटो उपलब्ध है

903 UP/76/377/0699291
नाम : भीमादेवी
पति का नाम: राजेन्द्रसिंह
मकान संख्या : 101
आयु : 54 लिंग : महिला
फोटो उपलब्ध है

904 SGX3051737
नाम : वीना देवी
पति का नाम: रूपकिशोर
मकान संख्या : 101
आयु : 50 लिंग : महिला
फोटो उपलब्ध है

905 SGX1306208
नाम : बाला
पति का नाम: रामदयाल
मकान संख्या : 101
आयु : 42 लिंग : महिला
फोटो उपलब्ध है

906 SGX1358266
नाम : विवेक कुमार
पिता का नाम: रामदयाल
मकान संख्या : 101
आयु : 37 लिंग : पुरुष
फोटो उपलब्ध है

907 SGX1851815
नाम : पिकी
पति का नाम: विवेक कुमार
मकान संख्या : 101
आयु : 32 लिंग : महिला
फोटो उपलब्ध है

908 SGX1851880
नाम : सतेन्द्र कुमार
पिता का नाम: रामदयाल सिंह
मकान संख्या : 101
आयु : 30 लिंग : पुरुष
फोटो उपलब्ध है

909 SGX3054715
नाम : नेहा
पति का नाम: सत्येंद्र कुमार
मकान संख्या : 101
आयु : 29 लिंग : महिला
फोटो उपलब्ध है

910 SGX2403947
नाम : शनि कुमार
पिता का नाम: राजेन्द्र सिंह
मकान संख्या : 101
आयु : 26 लिंग : पुरुष
फोटो उपलब्ध है

911 SGX3357100
नाम : विकास कुमार
पिता का नाम: राजेन्द्र सिंह
मकान संख्या : 101
आयु : 23 लिंग : पुरुष
फोटो उपलब्ध है

912 UP/76/377/0699292
नाम : कारेसिंह
पिता का नाम: नबाबसिंह
मकान संख्या : 103
आयु : 76 लिंग : पुरुष
फोटो उपलब्ध है

913 KFJ1985183
नाम : कलावती
पति का नाम: कारेसिंह
मकान संख्या : 103
आयु : 71 लिंग : महिला
फोटो उपलब्ध है

914 KFJ2138279
नाम : भगवान देवी
पति का नाम: विजयपाल
मकान संख्या : 103
आयु : 64 लिंग : महिला
फोटो उपलब्ध है

915 KFJ1985191
नाम : राधेश्याम
पिता का नाम: कारे सिंह
मकान संख्या : 103
आयु : 39 लिंग : पुरुष
फोटो उपलब्ध है

916 SGX1306232
नाम : सौरव कुमार
पिता का नाम: विजय फल
मकान संख्या : 103
आयु : 30 लिंग : पुरुष
फोटो उपलब्ध है

917 SGX3234036
नाम : डॉली कुमारी
पति का नाम: बलवीर सिंह
मकान संख्या : 103
आयु : 24 लिंग : महिला
फोटो उपलब्ध है

918 SGX3233996
नाम : सुशीला
पिता का नाम: विजय पाल सिंह
मकान संख्या : 103
आयु : 21 लिंग : पुरुष
फोटो उपलब्ध है

919 SGX2567402
नाम : श्यामवती
पति का नाम: राधेश्याम
मकान संख्या : 103
आयु : 30 लिंग : महिला
फोटो उपलब्ध है

920 SGX2567576
नाम : बलवीर सिंह
पिता का नाम: विजयपाल सिंह
मकान संख्या : 103
आयु : 27 लिंग : पुरुष
फोटो उपलब्ध है

921 SGX1842558
नाम : भूरी देवी
पति का नाम: नेम सिंह
मकान संख्या : 104
आयु : 69 लिंग : महिला
फोटो उपलब्ध है

922 KFJ1985209
नाम : प्रभादेवी
पति का नाम: वीरपालसिंह
मकान संख्या : 104
आयु : 59 लिंग : महिला
फोटो उपलब्ध है

923 SGX1463421
नाम : रामदेवी
माता का नाम: विरमा देवी
मकान संख्या : 104
आयु : 34 लिंग : महिला
फोटो उपलब्ध है

924 SGX2144087
नाम : जितेन्द्र
पिता का नाम: वीरपाल सिंह
मकान संख्या : 104
आयु : 31 लिंग : पुरुष
फोटो उपलब्ध है

925 UP/76/377/0699297
नाम : चुरामन
पिता का नाम: कैसोराम
मकान संख्या : 105
आयु : 91 लिंग : पुरुष
फोटो उपलब्ध है

E 926 SGX0716563
नाम : किशन घारी
पति का नाम: चुरामन
मकान संख्या : 105
आयु : 87 लिंग : महिला
फोटो उपलब्ध है

927 UP/76/377/0699303
नाम : ओमप्रकाश
पिता का नाम: रूपसिंह
मकान संख्या : 105
आयु : 66 लिंग : पुरुष
फोटो उपलब्ध है

928 UP/76/377/0699304
नाम : ओमवती
पति का नाम: ओमप्रकाश
मकान संख्या : 105
आयु : 61 लिंग : महिला
फोटो उपलब्ध है

929 SGX1842566
नाम : कालीधरन
पिता का नाम: लालाराम
मकान संख्या : 105
आयु : 60 लिंग : पुरुष
फोटो उपलब्ध है

930 UP/76/377/0699298
नाम : मलखानसिंह
पिता का नाम: चुरामन
मकान संख्या : 105
आयु : 59 लिंग : पुरुष
फोटो उपलब्ध है

विधानसभा निर्वाचन क्षेत्र संख्या और नाम : 71-खैर
अनुभाग संख्या और नाम : 1-अरना

931	KFJ1683283	नाम : ओमवती पति का नाम: कालीचरन मकान संख्या : 105 आयु : 58 लिंग : महिला	फोटो उपलब्ध है	932	KFJ1985217	नाम : छोटेला पिता का नाम: पुरामन मकान संख्या : 105 आयु : 57 लिंग : पुरुष	फोटो उपलब्ध है	933	UP/76/377/0699305	नाम : रागबाबू पिता का नाम: चंदपाल मकान संख्या : 105 आयु : 56 लिंग : पुरुष	फोटो उपलब्ध है
934	UP/76/377/0699299	नाम : राजवती पति का नाम: मलखानसिंह मकान संख्या : 105 आयु : 55 लिंग : महिला	फोटो उपलब्ध है	935	UP/76/377/0699301	नाम : इंदरसिंह पिता का नाम: पुरामन मकान संख्या : 105 आयु : 53 लिंग : पुरुष	फोटो उपलब्ध है	936	UP/76/377/0699300	नाम : सतलती पति का नाम: छोटेला मकान संख्या : 105 आयु : 49 लिंग : महिला	फोटो उपलब्ध है
937	KFJ1683291	नाम : मायावती पति का नाम: कालीचरन मकान संख्या : 105 आयु : 49 लिंग : महिला	फोटो उपलब्ध है	938	KFJ2559615	नाम : चंद्रकला पति का नाम: रामबाबू मकान संख्या : 105 आयु : 42 लिंग : महिला	फोटो उपलब्ध है	939	KFJ2801538	नाम : रामवीर सिंह पिता का नाम: चन्द्रपाल मकान संख्या : 105 आयु : 40 लिंग : पुरुष	फोटो उपलब्ध है
940	KFJ2842052	नाम : सोनू पिता का नाम: ओमप्रकाश मकान संख्या : 105 आयु : 39 लिंग : पुरुष	फोटो उपलब्ध है	941	KFJ2801546	नाम : गीता देवी पति का नाम: रामवीर सिंह मकान संख्या : 105 आयु : 39 लिंग : महिला	फोटो उपलब्ध है	942	KFJ2801553	नाम : रवेन्द्र कुमार पिता का नाम: मलखान मकान संख्या : 105 आयु : 36 लिंग : पुरुष	फोटो उपलब्ध है
943	SGX2891026	नाम : बबलू सिंग पिता का नाम: राजेंद्र मकान संख्या : 105 आयु : 33 लिंग : पुरुष	फोटो उपलब्ध है	944	SGX2773810	नाम : साधना पति का नाम: रवेन्द्र कुमार मकान संख्या : 105 आयु : 32 लिंग : महिला	फोटो उपलब्ध है	945	SGX2891000	नाम : उषा देवी पति का नाम: बबलू सिंग मकान संख्या : 105 आयु : 30 लिंग : महिला	फोटो उपलब्ध है
946	SGX2890945	नाम : कल्पल सिंग पिता का नाम: मोहन सिंग मकान संख्या : 105 आयु : 28 लिंग : पुरुष	फोटो उपलब्ध है	947	SGX2634392	नाम : गुड्डाधेल पिता का नाम: ओमप्रकाश मकान संख्या : 105 आयु : 27 लिंग : पुरुष	फोटो उपलब्ध है	948	SGX2773828	नाम : पूनम देवी पति का नाम: पवन कुमार मकान संख्या : 105 आयु : 27 लिंग : महिला	फोटो उपलब्ध है
949	SGX3373313	नाम : राज कुमार पिता का नाम: छोटेला मकान संख्या : 105 आयु : 27 लिंग : पुरुष	फोटो उपलब्ध है	950	SGX2773786	नाम : प्रदीप कुमार पिता का नाम: छोटे लाल मकान संख्या : 105 आयु : 27 लिंग : पुरुष	फोटो उपलब्ध है	951	SGX2773778	नाम : ममता देवी पति का नाम: प्रदीप कुमार मकान संख्या : 105 आयु : 26 लिंग : महिला	फोटो उपलब्ध है
952	SGX2890663	नाम : प्रवीण कुमार पिता का नाम: छोटे लाल मकान संख्या : 105 आयु : 26 लिंग : पुरुष	फोटो उपलब्ध है	953	SGX2813608	नाम : पुष्पेंद्र कुमार पिता का नाम: कालीचरण मकान संख्या : 105 आयु : 26 लिंग : पुरुष	फोटो उपलब्ध है	954	SGX2818805	नाम : दीपक कुमार पिता का नाम: सोहन सिंग मकान संख्या : 105 आयु : 25 लिंग : पुरुष	फोटो उपलब्ध है
955	SGX2890754	नाम : कुष्म पिता का नाम: विक्रम सिंग मकान संख्या : 105 आयु : 25 लिंग : महिला	फोटो उपलब्ध है	956	SGX2890994	नाम : सुनील कुमार पिता का नाम: ओम प्रकाश मकान संख्या : 105 आयु : 25 लिंग : पुरुष	फोटो उपलब्ध है	957	SGX2890978	नाम : आरती कुमारी पिता का नाम: ओमप्रकाश मकान संख्या : 105 आयु : 24 लिंग : महिला	फोटो उपलब्ध है
958	SGX3136603	नाम : बबली पिता का नाम: छोटे लाल मकान संख्या : 105 आयु : 24 लिंग : महिला	फोटो उपलब्ध है	959	SGX3136637	नाम : राजबाला पति का नाम: पुष्पेंद्र कुमार मकान संख्या : 105 आयु : 23 लिंग : महिला	फोटो उपलब्ध है	960	SGX3136587	नाम : राहुल कुमार पिता का नाम: कालीचरण मकान संख्या : 105 आयु : 23 लिंग : पुरुष	फोटो उपलब्ध है

विधानसभा निर्वाचन क्षेत्र संख्या और नाम : 71-खैर
अनुभाग संख्या और नाम : 1-जर्ना

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961 नाम : ममता कुमारी पिता का नाम: सत्यवीर सिंह मकान संख्या : 105 आयु : 23 लिंग : महिला	SGX2890853 फोटो उपलब्ध है	962 नाम : साधना पति का नाम: राजकुमार मकान संख्या : 105 आयु : 23 लिंग : महिला	SGX3373370 फोटो उपलब्ध है	963 नाम : छाया पिता का नाम: कालीचरन मकान संख्या : 105 आयु : 22 लिंग : पुरुष	SGX3136694 फोटो उपलब्ध है
964 नाम : अंजली पति का नाम: राहुल कुमार मकान संख्या : 105 आयु : 22 लिंग : महिला	SGX3304664 फोटो उपलब्ध है	965 नाम : शिवशर्मा पिता का नाम: सुरेशचंद्र शर्मा मकान संख्या : 105 आयु : 22 लिंग : पुरुष	SGX2890952 फोटो उपलब्ध है	966 नाम : सविन कुमार पिता का नाम: कपाल सिंह मकान संख्या : 105 आयु : 22 लिंग : पुरुष	SGX2890820 फोटो उपलब्ध है
967 नाम : ललित कुमार पिता का नाम: भावना प्रसाद मकान संख्या : 105 आयु : 22 लिंग : पुरुष	SGX2890911 फोटो उपलब्ध है	968 नाम : गीता पिता का नाम: कालीचरन मकान संख्या : 105 आयु : 21 लिंग : महिला	SGX3136660 फोटो उपलब्ध है	969 नाम : मोहित कुमार पिता का नाम: डंबर सिंह मकान संख्या : 105 आयु : 20 लिंग : पुरुष	SGX3392552 फोटो उपलब्ध है
970 नाम : रोहित कुमार पिता का नाम: डंबर सिंह मकान संख्या : 105 आयु : 19 लिंग : पुरुष	SGX3392461 फोटो उपलब्ध है	971 नाम : पवन कुमार पिता का नाम: मलखान सिंह मकान संख्या : 105 आयु : 28 लिंग : पुरुष	SGX2472835 फोटो उपलब्ध है	972 नाम : महादेवी पति का नाम: राजवीरसिंह मकान संख्या : 106 आयु : 79 लिंग : महिला	UP/76/377/0699310 फोटो उपलब्ध है
973 नाम : खचेरमल पिता का नाम: नत्थीसिंह मकान संख्या : 106 आयु : 79 लिंग : पुरुष	UP/76/377/0699311 फोटो उपलब्ध है	974 नाम : विरमा देवी पति का नाम: खचेरमल मकान संख्या : 106 आयु : 77 लिंग : महिला	UP/76/377/0699312 फोटो उपलब्ध है	975 नाम : होती लाल पिता का नाम: चौखे लाल मकान संख्या : 106 आयु : 65 लिंग : पुरुष	KFJ2367084 फोटो उपलब्ध है
976 नाम : बनीसिंह पिता का नाम: उदलसिंह मकान संख्या : 106 आयु : 64 लिंग : पुरुष	KFJ2138295 फोटो उपलब्ध है	977 नाम : सोमवती पति का नाम: बनीसिंह मकान संख्या : 106 आयु : 62 लिंग : महिला	UP/76/377/0699308 फोटो उपलब्ध है	978 नाम : धर्मपालसिंह पिता का नाम: उदलसिंह मकान संख्या : 106 आयु : 61 लिंग : पुरुष	UP/76/377/0699309 फोटो उपलब्ध है
979 नाम : प्रतापसिंह पिता का नाम: खचेरमल मकान संख्या : 106 आयु : 50 लिंग : पुरुष	UP/76/377/0699313 फोटो उपलब्ध है	980 नाम : कृष्णा देवी पति का नाम: धर्मेश मकान संख्या : 106 आयु : 49 लिंग : महिला	SGX0822023 फोटो उपलब्ध है	981 नाम : मीना देवी पति का नाम: दिवेश कुमार मकान संख्या : 106 आयु : 42 लिंग : महिला	SGX0821827 फोटो उपलब्ध है
982 नाम : संजु देवी पति का नाम: प्रताप सिंह मकान संख्या : 106 आयु : 41 लिंग : महिला	SGX0821835 फोटो उपलब्ध है	983 नाम : नरसी पिता का नाम: राजवीर मकान संख्या : 106 आयु : 36 लिंग : पुरुष	KFJ2801561 फोटो उपलब्ध है	984 नाम : दिनेश चंद्रा पिता का नाम: खचेर मल मकान संख्या : 106 आयु : 35 लिंग : पुरुष	SGX3016615 फोटो उपलब्ध है
985 नाम : मीनू पति का नाम: दिनेश चन्द्रा मकान संख्या : 106 आयु : 30 लिंग : महिला	SGX2147635 फोटो उपलब्ध है	986 नाम : दुर्गादेवी पति का नाम: नरसिंह मकान संख्या : 106 आयु : 28 लिंग : महिला	SGX2634111 फोटो उपलब्ध है	987 नाम : दीपक कुमार पिता का नाम: बनी सिंह मकान संख्या : 106 आयु : 21 लिंग : पुरुष	SGX3137353 फोटो उपलब्ध है
988 नाम : कपिल कुमार पिता का नाम: धर्मपाल सिंह मकान संख्या : 106 आयु : 20 लिंग : पुरुष	SGX3251451 फोटो उपलब्ध है	989 नाम : चन्द्रवती पति का नाम: होतीलाल मकान संख्या : 107 आयु : 63 लिंग : महिला	UP/76/377/0699314 फोटो उपलब्ध है	990 नाम : केहरीसिंह पिता का नाम: चौखेलाल मकान संख्या : 107 आयु : 47 लिंग : पुरुष	KFJ1438894 फोटो उपलब्ध है

<p>991</p> <p>नाम : सुनीता पति का नाम: केहरी मकान संख्या : 107 आयु : 43 लिंग : महिला</p> <p>SGX0957563</p> <p>फोटो उपलब्ध है</p>	<p>992</p> <p>नाम : सुधा पति का नाम: धर्मवीर मकान संख्या : 107 आयु : 37 लिंग : महिला</p> <p>SGX1306422</p> <p>फोटो उपलब्ध है</p>	<p>993</p> <p>नाम : धर्मवीर पिता का नाम: हौतीलाल मकान संख्या : 107 आयु : 36 लिंग : पुरुष</p> <p>KFJ2801579</p> <p>फोटो उपलब्ध है</p>
<p>994</p> <p>नाम : हरिओम पिता का नाम: हौतीलाल मकान संख्या : 107 आयु : 36 लिंग : पुरुष</p> <p>KFJ2842060</p> <p>फोटो उपलब्ध है</p>	<p>995</p> <p>नाम : सुयन देवी पति का नाम: हरी ओम मकान संख्या : 107 आयु : 32 लिंग : महिला</p> <p>SGX1306406</p> <p>फोटो उपलब्ध है</p>	<p>996</p> <p>नाम : बाल किशन पिता का नाम: हौती लाल मकान संख्या : 107 आयु : 32 लिंग : पुरुष</p> <p>SGX3348877</p> <p>फोटो उपलब्ध है</p>
<p>997</p> <p>नाम : भजनलाल पिता का नाम: रामस्वरूप मकान संख्या : 108 आयु : 71 लिंग : पुरुष</p> <p>UP/76/377/0699316</p> <p>फोटो उपलब्ध है</p>	<p>998</p> <p>नाम : अशोक कुमार पिता का नाम: भजनलाल मकान संख्या : 108 आयु : 39 लिंग : पुरुष</p> <p>KFJ1985274</p> <p>फोटो उपलब्ध है</p>	<p>999</p> <p>नाम : रानीदेवी पति का नाम: अशोककुमार मकान संख्या : 108 आयु : 32 लिंग : महिला</p> <p>SGX2634251</p> <p>फोटो उपलब्ध है</p>
<p>1000</p> <p>नाम : योगेश कुमार पिता का नाम: भजनलाल मकान संख्या : 108 आयु : 27 लिंग : पुरुष</p> <p>SGX3375227</p> <p>फोटो उपलब्ध है</p>	<p>1001</p> <p>नाम : शीतल देवी पति का नाम: योगेश कुमार मकान संख्या : 108 आयु : 26 लिंग : महिला</p> <p>SGX3375219</p> <p>फोटो उपलब्ध है</p>	<p>1002</p> <p>नाम : यादराम पिता का नाम: नंदराम मकान संख्या : 109 आयु : 85 लिंग : पुरुष</p> <p>SGX1842574</p> <p>फोटो उपलब्ध है</p>
<p>1003</p> <p>नाम : शांतिदेवी पति का नाम: यादराम मकान संख्या : 109 आयु : 81 लिंग : महिला</p> <p>UP/76/377/0699323</p> <p>फोटो उपलब्ध है</p>	<p>1004</p> <p>नाम : रामजीलाल पिता का नाम: जानकीप्रसाद मकान संख्या : 109 आयु : 71 लिंग : पुरुष</p> <p>UP/76/377/0699321</p> <p>फोटो उपलब्ध है</p>	<p>1005</p> <p>नाम : केसरदेव पिता का नाम: जानकीप्रसाद मकान संख्या : 109 आयु : 66 लिंग : पुरुष</p> <p>UP/76/377/0699319</p> <p>फोटो उपलब्ध है</p>
<p>1006</p> <p>नाम : भगवानदेवी पति का नाम: रामजीलाल मकान संख्या : 109 आयु : 64 लिंग : महिला</p> <p>UP/76/377/0699322</p> <p>फोटो उपलब्ध है</p>	<p>1007</p> <p>नाम : मुरारीलाल पिता का नाम: यादराम मकान संख्या : 109 आयु : 60 लिंग : पुरुष</p> <p>KFJ1985282</p> <p>फोटो उपलब्ध है</p>	<p>1008</p> <p>नाम : केलादेवी पति का नाम: केसरदेव मकान संख्या : 109 आयु : 59 लिंग : महिला</p> <p>UP/76/377/0699320</p> <p>फोटो उपलब्ध है</p>
<p>1009</p> <p>नाम : दिव्येशकुमारी पति का नाम: मुन्दरीलाल मकान संख्या : 109 आयु : 58 लिंग : महिला</p> <p>UP/76/377/0699324</p> <p>फोटो उपलब्ध है</p>	<p>1010</p> <p>नाम : इश्वरीप्रसाद पिता का नाम: यादराम मकान संख्या : 109 आयु : 50 लिंग : पुरुष</p> <p>SGX0822031</p> <p>फोटो उपलब्ध है</p>	<p>1011</p> <p>नाम : सुमन देवी पति का नाम: प्रताप सिंह मकान संख्या : 109 आयु : 42 लिंग : महिला</p> <p>SGX1306448</p> <p>फोटो उपलब्ध है</p>
<p>1012</p> <p>नाम : प्रतापसिंह पिता का नाम: यादराम मकान संख्या : 109 आयु : 37 लिंग : पुरुष</p> <p>KFJ2478097</p> <p>फोटो उपलब्ध है</p>	<p>1013</p> <p>नाम : देवेंद्र कुमार पिता का नाम: मुरारी लाल मकान संख्या : 109 आयु : 32 लिंग : पुरुष</p> <p>SGX1088988</p> <p>फोटो उपलब्ध है</p>	<p>1014</p> <p>नाम : बाल किशन पिता का नाम: मुरारीलाल मकान संख्या : 109 आयु : 31 लिंग : पुरुष</p> <p>SGX1802818</p> <p>फोटो उपलब्ध है</p>
<p>1015</p> <p>नाम : राजीव कुमार पिता का नाम: रामजीलाल मकान संख्या : 109 आयु : 30 लिंग : पुरुष</p> <p>SGX1463819</p> <p>फोटो उपलब्ध है</p>	<p>1016</p> <p>नाम : रिकू कुमार पिता का नाम: रामजीलाल मकान संख्या : 109 आयु : 28 लिंग : पुरुष</p> <p>SGX3356690</p> <p>फोटो उपलब्ध है</p>	<p>1017</p> <p>नाम : कुमारी रेनु पति का नाम: बालकिशन मकान संख्या : 109 आयु : 28 लिंग : महिला</p> <p>SGX3051695</p> <p>फोटो उपलब्ध है</p>
<p>1018</p> <p>नाम : हरीश कुमार पिता का नाम: केशव देवी मकान संख्या : 109 आयु : 27 लिंग : पुरुष</p> <p>SGX2403865</p> <p>फोटो उपलब्ध है</p>	<p>1019</p> <p>नाम : गुंजन पति का नाम: हरीश कुमार मकान संख्या : 109 आयु : 25 लिंग : महिला</p> <p>SGX3376169</p> <p>फोटो उपलब्ध है</p>	<p>1020</p> <p>नाम : दीपक कुमार पिता का नाम: रामजी लाल मकान संख्या : 109 आयु : 23 लिंग : पुरुष</p> <p>SGX2813582</p> <p>फोटो उपलब्ध है</p>

दिनांक : 15.04.2024

मैं एतद द्वारा सत्य निष्ठा से यह घोषणा करता हूँ कि

- A) मैं ग्राम अर्राणा, तहसील खैर , जिला अलीगढ़ , का निवासी हूँ
- B) ग्राम सभा अर्राणा की तथा कथित बैठक जो कि ग्राम प्रधान, अर्राणा ने दिनांक 28.04.2022 को होनी दर्शाई है तथा उसकी मुनादी 25.04.2022 को होनी दर्शाई है एकदम असत्य है न तो गाँव मे आज तक किसी भी बैठक की कोई भी मुनादी हुई है और न ही आज तक कोई भी ग्राम सभा की बैठक हुई है।

सधन्यवाद

नाम	हस्ताक्षर	दिनांक
लाला	लाला	16/04/2024
अजयराज	अजयराज	16/04/2024
विनय	विनय	16-04-2024
शक्तिशोर	शक्तिशोर	19/04/2024
शेखा	शेखा	19/4/24
संभना	संभना	19/4/24
शलीम	शलीम	19/4/24
अल्लारखी	अल्लारखी	19/4/24
अहमद	अहमद	19/4/24
सुबना	सुबना	19/4/24
शइरा	शइरा	19/4/24

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दिनांक : 15.04.2024

मैं एतद द्वारा सत्य निष्ठा से यह घोषणा करता हूँ कि

- A) मैं ग्राम अर्राणा, तहसील खैर , जिला अलीगढ़ , का निवासी हूँ
- B) ग्राम सभा अर्राणा की तथा कथित बैठक जो कि ग्राम प्रधान ने दिनांक 28.04.2022 को होनी दर्शाई है तथा उसकी मुनादी 25.04.2022 को होनी दर्शाई है एकदम असत्य है न तो गाँव मे आज तक किसी भी बैठक की कोई भी मुनादी हुई है और न ही आज तक कोई भी ग्राम सभा की बैठक हुई है।

सधन्यवाद


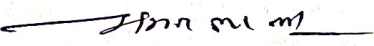

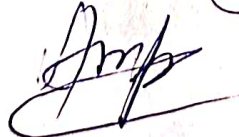
नाम	हस्ताक्षर	दिनांक
श्रीमती शर्मिष्ठा	श्रीमती शर्मिष्ठा	15/4/24
रीना गौड़	Pawan	15/4/24
गुषार	Tushar	15/4/24
मन्ना	मन्ना	15/4/2024
अभिषेक	अभिषेक	15/4/2024
गोपाल	गोपाल	15/4/2024
श्रीमती शर्मिष्ठा	श्रीमती शर्मिष्ठा	15/4/2024
वेदिका सिंह	वेदिका सिंह	15/4/2024
गुलबी कौर	गुलबी कौर	15/4/2024
नरेश कुमार	नरेश कुमार	15-4-2024
नरेश कुमार	नरेश कुमार	19-4-2024
पुष्पक देवी	पुष्पक देवी	19-4-2024
पुष्पक देवी	पुष्पक देवी	19/4/24

दिनांक : 15.04.2024

मैं एतद द्वारा सत्य निष्ठा से यह घोषणा करता हूँ कि

- A) मैं ग्राम अर्राणा, तहसील खैर, जिला अलीगढ़, का निवासी हूँ
- B) ग्राम सभा अर्राणा की तथा कथित बैठक जो कि ग्राम प्रधान, अर्राणा ने दिनांक 28.04.2022 को होनी दर्शाई है तथा उसकी मुनादी 25.04.2022 को होनी दर्शाई है एकदम असत्य है न तो गाँव में आज तक किसी भी बैठक की कोई भी मुनादी हुई है और न ही आज तक कोई भी ग्राम सभा की बैठक हुई है।

सधन्यवाद

नाम	हस्ताक्षर	दिनांक
Bijendra Singh		16/04/2024
सज्जद अली		16/04/2024
रजनी देवी	रजनी देवी	16/04/2024
रखी देवी	रखी देवी	16/04/24
राजेश शर्मा	 राजेश देवी	16/04/2024
अमी कुमार	राजेश कुमार	16/4/24
सुशाल शर्मा		17/4/24
पारुल शर्मा	सुशाल कुमार शर्मा	17/4/2024
देवदत्त शर्मा	पारुल शर्मा	17/4/2024
अजिता शर्मा	देवदत्त शर्मा	18-4-2024

दिनांक : 15.04.2024

मैं एतद द्वारा सत्य निष्ठा से यह घोषणा करता हूँ कि

- A) मैं ग्राम अर्राणा, तहसील खैर, जिला अलीगढ़, का निवासी हूँ
- B) ग्राम सभा अर्राणा की तथा कथित बैठक जो कि ग्राम प्रधान, अर्राणा ने दिनांक 28.04.2022 को होनी दर्शाई है तथा उसकी मुनादी 25.04.2022 को होनी दर्शाई है एकदम असत्य है न तो गाँव में आज तक किसी भी बैठक की कोई भी मुनादी हुई है और न ही आज तक कोई भी ग्राम सभा की बैठक हुई है।

सधन्यवाद

नाम	हस्ताक्षर	दिनांक
राहुल कुमार	राहुल कुमार	18-4-2024
च-रमाहन	चन्द्रमोहन	18-4-2024
शुभ-3 कुमार	शुभ-3 कुमार	18-4-2024
राम कुमार	राम कुमार	18-4-2024
पंजाज कुमार	पंजाज कुमार	18-4-2024
निरंजन	निरंजन	18-4-2024
मुमता	मुमता	19-4-2024
प्राणत चौधरी	Prashant	19-4-2024
श्रीवत्त चौधरी	श्रीवत्त	19-4-2024
रानी	रानी	19-4-2024
उषा	उषा	19-4-2024
अशोक	अशोक	19-4-2024
रेखा	रेखा	20-4-2024
रामवीर	रामवीर	20-4-2024
राजिवर	राजिवर	20-4-2024



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Gram Panchayat Dungarwas vs Krishan Lal &Ors.; on 19 March, 2019

Punjab-Haryana High Court

Gram Panchayat Dungarwas vs Krishan Lal &Ors.; on 19 March, 2019

RSA-1935-2011(O&M)

-1-

IN THE HIGH COURT OF PUNJAB AND HARYANA AT
CHANDIGARH

RSA-1935-2011(O&M)

Date of decision:-19.3.2019

Gram Panchayat, Dungarwas

...Appellant

Versus

Krishan Lal and others

...Respondents

CORAM: HON'BLE MR.JUSTICE H.S.MADAAN

Present: Mr.R.D. Yadav, Advocate
for the appellant.

Mr.Harsh Aggarwal, Advocate
for the respondents No.1 & 2.

H.S. MADAAN, J.

Briefly stated, facts of the case are that plaintiffs Krishan Lal and Harpal both sons of Sh.Balwan Singh, resident of village Dungarwas, Tehsil and District Rewari had brought a suit against defendants i.e. Collector, District Rewari and Gram Panchayat, Dungarwas through its Sarpanch craving for grant of permanent injunction restraining the defendants from creating nuisance by way 1 of 7 RSA-1935-2011(O&M) -2-

of collecting dirty water in the disputed property and for mandatory injunction directing the defendants to fill up the disputed pond with earth and in case the defendants succeed in collecting the dirty water during pendency of the suit, then defendants be directed to remove it therefrom.

According to the plaintiffs, they are owners in possession of land/plot comprised in Khewat No.209, Khatoni No.245, rectangle No.23, Kila NO.7/2(1-17) and Kila No.15/2/1(2-8) total land measuring 4

Gram Panchayat Dungarwas vs Krishan Lal &Ors.; on 19 March, 2019

kanals 15 marlas shown in green colour in the site plan, attached with the plaint situated at village Dungarwas, Tehsil & District Rewari; that they have raised residential construction over their plot since long and are residing therein; that defendant No.2 Gram Panchayat having land adjacent to such residential property of plaintiffs comprised in Khewat No.319, Khatoni No.398, Rectangle No.23, Kila No.15/1 total measuring 2 kanals shown in red colour in the site plan attached, as per jamabandi for the year 2003-04; that the land is reserved and is being used for specific purpose of HADA RODI (a place for keeping carcasses of animals); that the purpose is so recorded in the jamabandi itself, however, defendant Gram Panchayat has got dug a deep pond in that land with an intention to create public nuisance since dirty water would accumulate in the said pond; that there is already a old JOHAR (pond) situated at a short distance from the disputed site; that the dirty water from the village 2 of 7 RSA-1935-2011(O&M) -3-

falls in the said pond; that the distance between the two places is 400 feet and the dirty water can be put by making a small channel connecting the old channel; that in case dirty water gets accumulated in the disputed site that may give rise to omission of foul-smell and breaking out of diseases of serious nature. According to the plaintiffs on refusal by the defendant Gram Panchayat to consider their claim, they knocked at the door of Court by filing civil suit. Before that the plaintiffs along with other residents of village had submitted a written representation to the Gram Panchayat to refrain from indulging in such illegal activities but in vain.

On notice, the defendants appeared and filed a joint written statement contesting the suit raising preliminary objections that no cause of action arose to the plaintiffs to file the suit; that the suit was not maintainable; that the plaintiffs were estopped by their own act and conduct; that the Court had no jurisdiction to entertain and try the said suit etc. On merits, it was contended that Gram Panchayat had full right to use the property in any way it liked; that the property which was already reserved for HADA RODI, a NALA had been constructed up to that property for disposal of the water; that the water of abadi cannot go towards JOHAR because it is at a long distance from abadi and is at height; that the plaintiffs had filed the suit on account of rivalry with the current Sarpanch in order to create hindrance in the development work of Gram Panchayat; that 3 of 7 RSA-1935-2011(O&M) -4-

the deadbodies of the animals are also being put in the property, which has now been reserved for HADA RODI. According to the defendants,, the Gram Panchayat had a right to use its land and plaintiffs are nobody to create hindrance in exist of the water. In the end, the defendants prayed for dismissal of the suit.

On the pleadings of the parties, following issued were framed:

1. Whether the plaintiff is entitled to decree of permanent injunction or in alternative for mandatory injunction against defendants on the grounds taken in the plaint? OPP.
2. Whether the suit of the plaintiff is not maintainable in the present form? OPD.
3. Whether the plaintiff has no locus-standi to file the present suit? OPD.

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Gram Panchayat Dunganwas vs Krishan Lal &Ors.; on 19 March, 2019

4. Whether the plaintiff is estopped by their own act and conduct to file the present suit? OPD.
5. Whether the plaintiff has no cause of action to file the present suit? OPD.
6. Whether this Court has no jurisdiction to try and entertain the present suit? OPD.
7. Relief.

Both the parties led evidence in respect of their claims. During the course of their evidence, the plaintiffs had 4 of 7 RSA-1935-2011(O&M) -5-

examined Sh.Chand Singh, Lambardar as PW1, Sh.Krishan Lal as PW2 and Omparkash, Draughtsman as PW3.

On the other hand, the defendants examined Sh.Surender Kumar as DW1, Sh.Rajinder Singh as DW2, Sh.Suresh Kumar as DW3 and Sh.Hari Parshad as DW4.

After hearing the learned counsel for the parties, the trial Court decided issue No.1 against the plaintiffs and in favour of the defendants, issues No.2 to 6 were not not pressed and were decided accordingly. Resultantly, suit of the plaintiffs was dismissed with costs. This was so done vide judgment and decree dated 10.6.2010.

The plaintiffs were aggrieved by the said judgment and decree and they had filed an appeal before the Court of District Judge, Rewari, which was assigned to Additional District Judge, Rewari, who vide judgment and decree dated 23.12.2010 accepted the appeal, set aside the judgment and decree passed by the trial Court and decreed the suit of the plaintiffs passing a decree for permanent injunction restraining the defendants from creating any nuisance by way of collecting the dirty water or digging pond in the land which is meant for a particular purpose and vests in the Gram Panchayat further issuing a decree of mandatory injunction directing the defendants to fill up the disputed pond with earth at their own cost and in case the defendants succeed in collecting the dirty water during pendency of the suit, then the same be removed.

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RSA-1935-2011(O&M)

-6-

Now it was turn of the defendant to feel dissatisfied and it had filed the present regular second appeal before this Court, notice of which was issued to the respondents/plaintiffs, who appeared through counsel.

Gram Panchayat Dungarwas vs Krishan Lal & Ors.; on 19 March, 2019

I have heard learned counsel for the parties besides going through the record and I find that there is no merit in the appeal.

It comes out that the trial Court had not appreciated the legal and factual position properly, which had resulted in dismissal of the suit, however, learned Additional District Judge, Rewari is shown to have analysed the evidence in a proper and appropriate manner in light of the law on the subject considering the facts and circumstances of the case while coming to the conclusion that the land adjacent to the property of plaintiffs belong to village Gram Panchayat but its purpose has been recorded to be for HADA RODI and this purpose cannot be changed without getting necessary permission from the competent authorities. Therefore, a pond cannot be allowed to be dug up in the said land when a particular place has been earmarked as a pond for putting the dirty water. I do not see any reason to disagree with the First Appellate Court in that regard.

Learned counsel for the respondents/plaintiffs referred to authority Baljinder Singh and others Versus State of Haryana and others, 2012(5) RCR(Civil) 294 by a Co-ordinate Bench of this Court wherein it was observed that user of land vesting in Gram 6 of 7 RSA-1935-2011(O&M) -7-

Panchayat cannot be changed without resorting to the procedure prescribed under the Act/Rules. Admittedly no such permission has been obtained by the village Gram Panchayat from the competent authority by adopting due procedure. Therefore, without doing so, the site earmarked for HADA RODI cannot be changed into pond.

Therefore, I do not find any merit in the present appeal and do not see any reason to disturb the legal, valid and well reasoned judgment passed by the Additional District Judge, Rewari.

The appeal stands dismissed accordingly.

19.3.2019

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(H. S. MADAAN)

JUDGE

Whether reasoned/speaking: Yes/No

Whether reportable : Yes/No

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MS Sharma

Item No. 08

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Execution Application No. 10/2020

IN

Original Application No. 492/2019

(With report dated 01.09.2020)

Gurmail Singh

Applicant(s)

Versus

State of Punjab & Ors.

Respondent(s)

Date of hearing: 11.09.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S. P. WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

ORDER

1. These proceedings are for execution of order dated 05.08.2019 in 492/2019. Vide order dated 04.03.2020, a factual and action taken report was sought from the State PCB with reference to the allegation of non-removal of dirty sludge and sewage water from the residential area at Village Kot Khurd, Jalandhar, Punjab.

2. Accordingly, the State PCB has filed its report dated 01.09.2020 to the effect that the Panchayati Raj Department was heard and a decision taken. Extract from the report is as follows:

"During the hearing, it was submitted by officer of Panchayati Raj Department that the pond located near the complainant house is quite old & Sh. Gurmail Singh (Complainant) has constructed his house thereafter in existence of old pond. He further submitted that their department will prepare the plan of connecting the sewage line for flow of entire effluent

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of the village to the pond situated on outskirts of the village & will also implement the same with request to grant some time to complete the work. Block Development & Panchayat officer (BDPO) Jalandhar (East) submitted during the hearing that their department will approve the plan submitted by the Panchayati Raj Department and will get the work done for **diverting waste water flow of the village to the pond** situated on outskirts of village. Officer from Department of Soil & Water Conservation assured that they will carry out the work for **utilization of waste water of the village Kot Khurd onto land for irrigation through pond situated on outskirts of the village.**

After hearing officers of the Board and representatives of concerned authorities, the Chairman of the Board decided that-

1. The Department of Rural Development & Panchayat shall make arrangements to increase/ augment **the capacity of pond situated on outskirts of village Kot Khurd to accommodate/treat entire waste water/effluent** of the village and to stop discharge of waste water/effluent into pond adjacent to Sh. Gurmail Singh (Complainant) house, within 3 months.
2. The Soil & Water Conservation Department shall prepare & implement the irrigation scheme for utilization of entire waste water/effluent of village Kot Khurd. through pond situated on outskirts of village within 03 months.
3. The District Development Panchayat Officer (DDPO), Jalandhar shall co-ordinate with all the concerned departments & Sarpanch of Village Kot Khurd to complete works well within scheduled time.

3. We are of the opinion that the decision of the State PCB permitting discharge of waste water/effluent in a pond from the outskirts of the village is not in terms of the mandate of the Water (Prevention and Control of Pollution) Act, 1974. Discharge of waste water in pond cannot be without treatment, to avoid contamination of ground water which needs to be ensured by the State PCB. We also request the Committee headed by Justice Jasbir Singh, former Judge of Punjab and Haryana High Court who has been appointed to look into certain environmental issues in the State of Punjab¹ to oversee this aspect.

¹ Vide order dated 01.10.2019, O.A. No. 138/2016 (TNHRC), *Stench Grips Mansa's Sacred Ghaggar River* and subsequent orders.

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The application is disposed of.

A copy of this order be forwarded to the State PCB and Justice Jasbir Singh, former Judge of Punjab and Haryana High Court by e-mail for compliance.

Adarsh Kumar Goel, CP

S. P. Wangdi, JM

Dr. Nagin Nanda, EM

September 11, 2020
Execution Application No. 10/2020
IN Original Application No. 492/2019
DV

MS Sharma